

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.236 - CP/31(AHM)2021
With
ITEM No.237 - Comp.App/1(AHM)2022
ITEM No.238 – Comp.App/4(AHM)2022
ITEM No.239 – Comp.App/6(AHM)2024

Proceedings under Section 213 & 241(1) & 242(4) of Co. Act, 2013

IN THE MATTER OF:

Radha Wd/o Vijay Goradia & Ors
V/s
Himali Steels Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Ravi Pahwa, Advocate
For the Respondent :Ms. Kulsoom F Khan, Proxy Advocate for Mr. Arjun Sheth,
Advocate

ORDER
(Hybrid Mode)

**CP/31(AHM)2021, Comp.App/1(AHM)2022, Comp.App/4(AHM)2022 &
Comp.App/6(AHM)2024**

Both the counsels state that settlement talks are going on and seek adjournment to bring on record the settlement agreement.

We direct both the parties to file a joint purshis within a period of seven days stating that settlement talks are on. Both counsels seek a longer date to arrive at a settlement in the matter.

All matters to be listed on 03.10.2024.

Sd/-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

Sd/-

**PRAVEEN GUPTA
MEMBER (JUDICIAL)**